

**CONSTRUCTION OF RAJBAN-ROHRU ROAD
IN HIMACHAL PRADESH**

927. **SHRI SHIVA NAND RAMAUL:** Will the Minister of TRANSPORT AND COMMUNICATIONS be pleased to state:

(a) the progress of construction of Rajban-Rohru road in Himachal Pradesh;

(b) how far the road has become jeepable;

(c) how many bridges are to be built on this road from Rajban to Rohru; and

(d) at what stage is the construction of the bridge on river Giri at Sateon?

THE MINISTER OF SHIPPING IN THE MINISTRY OF TRANSPORT AND COMMUNICATIONS (SHRI RAJ BAHADUR): The required information is being collected and will be placed on the Table of the Sabha in due course.

**SELECTION OF INSPECTORS IN NORTHERN
RAILWAY HEADQUARTERS**

928. **SHRI B. K. GAIKWAD:** Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that during the month of August, 1962 the Northern Railway Headquarters made selection for the posts of Rates Inspectors, Claims Inspectors and Research and Development Inspectors in the grade of Rs. 250—380;

(b) if so, the number of candidates selected for the above mentioned posts;

(c) the number of posts reserved for candidates belonging to Scheduled Castes and Scheduled Tribes; and

(d) the number of candidates selected from Scheduled Castes and Scheduled Tribes?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI SHAH NAWAZ KHAN): (a) Ten Commercial Apprentices were called on

6th August, 1962 for selection to the grade Rs. 250—380.

(b) to (d) The selection has not been finalised.

†PROVIDENT FUND SCHEME FOR EMPLOYEES OF AGARTALA MUNICIPALITY

521. **SHRI T. M. DASGUPTA:** Will the Minister of HEALTH be pleased to state:

(a) whether the Tripura Administration has received any proposal from the Agartala Municipality for the introduction of Provident Fund for employees of the Agartala Municipality; and

(b) if so, what steps Government have taken to implement Provident Fund Scheme in Agartala Municipality?

THE MINISTER OF HEALTH (DR. SUSHILA NAYAR): (a) No.

(b) Does not arise.

12 Noon

PAPERS LAID ON THE TABLE

**THE DRUGS (FIRST AMENDMENT)
RULES, 1962**

THE MINISTER OF HEALTH (DR. SUSHILA NAYAR): Sir, I beg to lay on the Table under sub-section (3) of section 33 of the Drugs Act, 1940, a copy of the Ministry of Health Notification G.S.R. No. 984, dated the 12th July, 1962 publishing the Drugs (First Amendment) Rules, 1962. [Placed in Library. See No. LT-380/62].

**MESSAGE FROM THE LOK SABHA
THE ADVOCATES (THIRD AMENDMENT)
BILL, 1962.**

SECRETARY: I have to report to the House the following message received from the Lok Sabha signed by the Secretary of the Lok Sabha:

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business

†Transferred from the 20th August, 1962.